

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Chandigarh, this the 29th day of October, 2015

OA. No. 060/00756/2014

**CORAM: HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER(J)
HON'BLE MRS. RAJWANT SANDHU, MEMBER(A)**

1. MES No. 372350 Nand Lal working as Elect.HS-1
2. MES No.372357 Swadesh Ranjan Bharti working as Elect.HS-1
3. MES No. 372863 Ram Niwas working as Elect. HS-1
4. MES No. 372565 Kanwardeep Singh working as Elect.HS-1
5. MES No. 372359 Suvinder Singh working as Elect.HS-1
6. MES No. 372861 Karamvir Singh working as Elect.HS-1
7. MES No. 373512 Jagdish Chander working as Elec. HS-1
(All are working in the office of Garrison Engineer, Military Station, Hissar)

.....Applicants

BY ADVOCATE: Sh. K.B. Sharma, proxy counsel for Sh. D.R. Sharma

Versus

1. Union of India through Secretary to Government of India, Ministry of Defence, New Delhi.
2. Chief Engineer, South Western Command Jaipur. C/O 56 APO.
3. Garrison Engineer (M), Hisar Mil, Station Hisar.

.....Respondents

BY ADVOCATE: Sh. Sanjay Goyal

ORDER

BY HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER(J):-

1. Learned counsel appearing on behalf of the parties agree that the Writ Petitions No. 14475/2014 – Union of India etc. Vs. Dinesh Kumar & Ors. and 15194/2014 – Union of India etc. Vs. Tilak

Raj Sharma & Ors. in which orders passed by this Tribunal are under challenge, pending in the Hon'ble High Court, stand adjourned sine-die as the issue is engaging the attention of the Hon'ble Apex Court of the country. They submitted that this matter can be disposed of at this stage with liberty to the applicants to file an application for revival of the case if need arises after the decision by the Hon'ble High Court, in the pending cases.

2. Ordered accordingly.


(JUSTICE L.N. MITTAL)
MEMBER(J)


(RAJWANT SANDHU)
MEMBER(A)

Dated: 29.10.2015
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